

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**PRINCIPAL BENCH COURT NO.IV**

**EXCISE APPEAL NO. 50167/2020**

[Arising out of Order-in-Original No. 05/COMMR/CEX-IND/2019  
dated 25.04.2019 passed by the Commissioner CGST & Central  
Excise, Indore]

**M/s. K G ISPAT PVT LTD**

101-102, Paresh Tower  
822, New Loha Mandi, Indore

**APPELLANT**

Vs.

**COMMISSIONER OF CGST AND CENTRAL  
EXCISE, INDORE**

**RESPONDENT**

**APPEARANCE:**

Ms Priyanka Goel, Advocate for the Appellant  
Ms Tamanna Alam, Authorised Representative for the Department

**CORAM:**

**HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)**

**DATE OF HEARING: January 17, 2022**

**DATE OF DECISION: 22.03. 2022**

**FINAL ORDER No. 50267-50268 /2022**

**PER RACHNA GUPTA**

The appeal is allowed. For orders, see order of date in Excise  
Appeal No. 52720/2019.

(Pronounced in the open Court on 22.03.2022 )

**( RACHNA GUPTA )  
MEMBER (JUDICIAL)**